

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 552 OF 2013
Cuttack, this the 16th day of August, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)**

Goutam Kumar,
aged about 30 years,
Son of Udit Prasad,
At/Po-Itasang, P.S-Rahul,
District-Nalanda, Bihar-803119

.....Applicant

Advocate(s) M/s. A. Swain, S.C. Mohanty, P.K. Mishra, N.C. Moharana,
P.M. Paltasing

VERSUS

Union of India represented through

1. The Secretary,
Ministry of Railway,
Rail Bhawan,
New Delhi-110001.
2. General Manager,
East Coast Railway, ECoR Sadan,
Chandrasekharpur, Bhubaneswar-751017,
Dist-Khurda.
3. Chief Personnel Officer,
Railway ECoR Sadan,
Chandrasekharpur, Bhubaneswar-751017,
Dist-Khurda.
4. Deputy Chief Personnel Officer (Recruitment),
Railway Recruitment Cell, Rail Sadan,
Chandrasekharpur, Bhubaneswar-751017,
Dist-Khurda.

..... Respondents

Advocate(s)..... Mr. T. Rath

ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. A. Swain, Ld. Counsel for the applicant, and Mr. T. Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. This O.A. has been filed by the applicant while challenging the inaction on the part of the Respondent No.4 in not giving him appointment in the post of Junior Trackman and Helper-II though his name appeared in the select list and medical examination as well as verification of documents has been conducted. Mr. Swain, Ld. Counsel for the applicant, brought to our notice the representation made by the applicant on 15.01.2013 addressed to the Dy. Chief Personnel Officer, (Recruitment), Railway Recruitment Cell (Respondent No.4), and submitted that till date the applicant has not received any communication from Respondent No.4 regarding any such consideration made on the representation submitted by the applicant.

3. Mr. T.Rath, Ld. Standing Counsel for the Railways, has no immediate instruction whether any such representation has been filed and if at all filed then status thereof.

4. Taking into account the rival submissions made by the respective parties, without entering into the merit of this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.4 to consider the representation, if at all made by the applicant on 15.01.2013 and if the same is still pending, and dispose of the same by way of a well reasoned order and communicate the result thereof to the applicant within 60 days from the date of receipt of copy of this order. If the same has already been disposed of in the meantime then the result thereof be communicated to the applicant within two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, O.A. stands disposed of at the stage of admission itself.

6. Copy of this order, along with paper book, be transmitted to

V. Aller

Respondent No. 4 at the cost of the applicant, for which Mr. Swain,
Ld. Counsel for the applicant, undertakes to file the postal requisites by
20.08.2013.

Swain
MEMBER (Admn.)

Amles
MEMBER (Judl.)

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